

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:539
ANSWERED ON:14.05.2012
USE OF DEFENCE LAND
Singh Shri Sushil Kumar

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has formulated any policy for utilising the unused defence land for public use in a time-bound manner and if so, the details thereof;
- (b) the details of the measures taken to ensure strict implementation of the said policy;
- (c) the steps taken to monitor the progress in the matter;
- (d) whether defence land has been encroached upon by the land mafia; and
- (e) if so, the action taken to remove such encroachments and also against the delinquent officers responsible for preventing the encroachments and unauthorised use of defence land?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 539 FOR ANSWER ON 14.5.2012

(a) to (c): Defence land is meant primarily for various defence needs. The requirement of defence land is, gradually increasing and hence cannot be frozen at any point of time. Keeping in view both present and future requirements of the Services, no defence land including land which is presently vacant, can be declared surplus for any purpose.

(d) No such proven activities by Land Mafia have been reported. However, in case of Srinagar a reference has been made to CBI to inquire into alleged involvement of antinational elements/terrorist organizations/land mafia etc. CBI investigation is under progress.

(e) Does not arise.